

**GOVERNMENT OF INDIA**

**MINISTRY OF COAL**

**RAJYA SABHA**

**QUESTION NO 21.12.2009**

**ANSWERED ON**

**VIOLATION OF POLLUTION RULES BY COAL INDIA LTD.**

3392

MISS ANUSUIYA UIKEY

Will the Minister of COALCOALCOAL be pleased to state :-

- (a) whether, for want of approval of the Central Pollution Control Board, the production from open-cast coal mines of Ghodawadi sub-area of Kanhan Coalfields of Chhindwara, Madhya Pradesh had to be discontinued;
- (b) whether police has registered a case against the employees of Coal India Ltd. for the violation of pollution rules and for production in excess of the rules;
- (c) if so, the persons responsible for such violation and the action taken against them; and
- (d) the action being taken by the management to resume mining operation?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL & MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

(SHRI SRIPRAKASH JAISWAL)

(a): No, Sir.

(b): Police has not registered any case against any employee of any subsidiary of Coal India Limited (CIL) for the violation of pollution rules and production in excess of rules. However, Madhya Pradesh Pollution Control Board, Jabalpur has registered two Court Cases against Mohan (Maori) underground (UG) mine and Ghorawari (Jharna) UG of Kanhan Area, Western Coalfields Limited (WCL) for increasing production in excess of rules.

Barring the above, no police/court case has been registered against any employee of any subsidiary of Coal India Limited (CIL) for the violation of pollution rules and production in excess of rules.

(c): The matter connected with the court cases relating to Mohan (Maori) UG mine and Ghorawari (Jharana) UG of Kanhan Area, WCL is sub-judice.

(d): Environmental Clearance for peak production capacity has since been obtained from Ministry of Environment and Forests (MoEF) for the mines mentioned in part (a) and both the mines are in operation within the approved capacities.